

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 37 of 2011 &  
I.A. Nos. 60 & 130 of 2011**

**Dated: 30<sup>th</sup> May, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Tamil Nadu Electricity Board  
Versus**

**....Appellant (s)**

**M/s Saheli Exports Pvt. Ltd. & Anr.**

**. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Mohammed Rafi

Counsel for the Respondent (s) : Mr. Anand K. Ganesan & Ms. Sneha for R.1

**ORDER**

**I.A. No . 130 of 2011**  
*(Appl. For directions)*

We have heard the learned counsel for the parties.

It is represented that an Application, in fact, seeking for the relief has already been filed by the applicant/appellant on 28.04.2011 before the Board, which in turn rejected the same on the ground that the Appeal is pending before this Tribunal.

In the light of the circumstances mentioned in the affidavit seeking for directions involving urgency, we feel that the pendency of the Appeal before this Tribunal may not be a bar for the Board to dispose of the said Application seeking for the relief in view of the urgency mentioned in the affidavit.

Therefore, the Board is directed to consider the Application filed by the Applicant/Appellant and pass orders on merits and in accordance with law on or before 08.06.2011. This will be subject to the final outcome of the Appeal.

With the above observation, the I.A. is disposed of.

**Appeal No. 37 of 2011**

Post the matter for hearing on **15.07.2011.**

**(V. J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

TS/KS